

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 36/2018-Customs (ADD)**

New Delhi, the 13<sup>th</sup> July, 2018

G.S.R. (E). -Whereas, the designated authority vide Notification No.7/7/2017-DGAD dated 4<sup>th</sup> July, 2017-DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4<sup>th</sup> July, 2017, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of 'Grinding Media Balls' (excluding Forged Grinding Media Balls) (hereinafter referred to as subject goods), classified under Chapter 73 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Thailand and People's Republic of China imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 36/2012-Customs (ADD), dated the 16<sup>th</sup> July, 2012 -Customs, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.568 (E), dated the 16<sup>th</sup> July, 2012 which was extended *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 34/2017-Customs (ADD) dated the 13<sup>th</sup> July, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.878 (E), dated the 13<sup>th</sup> July, 2017 and had recommended for continuation of the anti-dumping duty *vide* notification No. 7/7/2017-DGAD, dated the 11<sup>th</sup> June, 2018, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11<sup>th</sup> June, 2018.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti- dumping duty on the subject goods, the description and specification of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, specified in the corresponding entry in column (2), originating in the subject country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter as specified in column (7) and the corresponding amount specified in the currency per unit of measurement as specified in corresponding entry in column (8), of the said Table.

Table

| Sl. No. (1) | Sub-heading (2) | Description of goods (3)  | Country of origin (4) | Country of exports (5) | Producer (6)  | Exporter (7)                    | Duty USD/M (8) |
|-------------|-----------------|---|-----------------------|------------------------|---|---------------------------------|----------------|
| 1           | 7325<br>9100    | 'Grinding Media Balls'<br>(excluding Forged Grinding Media Balls) | China PR              | China PR               | Any   | Any                             | 387.36         |
| 2           | -do-            | -do-  | Any                   | China PR               | Any   | Any                             | 387.36         |
| 3           | -do-            | -do-  | China PR              | Any                    | Any   | Any                             | 387.36         |
| 4           | -do-            | -do-  | Thailand              | Thailand               | Magotteaux Co. Ltd,<br>Thailand                     | Magotteaux Co. Ltd,<br>Thailand | 158.80         |
| 5           | -do-            | -do-  | Thailand              | Thailand               | Any other except<br>Magotteaux Co. Ltd,<br>Thailand |                                 | 187            |
| 6           | -do-            | -do-  | Any                   | Thailand               | Any   | Any                             | 187            |
| 7           | -do-            | -do-  | Thailand              | Any                    | Any   | Any                             | 187            |

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended and superseded earlier) from the date of publication of this notification in the official Gazette and shall be payable in Indian currency.

*Explanation.-* For the purposes of this notification, rate of exchange applicable for the purposes of calculation of the anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs

Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F.No.354/92/2012 -TRU]

(Gunjan Kumar Verma)  
Under Secretary to the Government of India